

(c) nature of development proposed and the order of total investment for the projects?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c). The executive responsibility for development of ports other than major ports vests with the State Governments concerned. In the Fourth Five Year Plan, it was decided to give financial assistance in the form of loans to State Governments for the development of certain selected minor ports under the Centrally Sponsored Schemes. The Fifth Plan provision of Rs. 10 crores for the Centrally Sponsored Schemes is only to meet the spill-over expenditure of the schemes sanctioned in the Fourth Plan.

On the Western coast, the ports of Porbandar, Miryabay and Beypore were included in the above schemes. The Chief features of the scheme at Porbandar which has been sanctioned for Rs. 7.22 crores, are construction of a breakwater, construction of an along-side berth and a mooring berth. The overall cost of the Beypore scheme is Rs. 111.96 lakhs, the major portion of which is on account of dredging. The approved scheme for Miryabay included provision of sheltered anchorage for vessels up to 20 ft. draught and construction of a breakwater. The sanctioned cost of the project, which has been completed, was Rs. 107.00 lakhs.

Sen-Raleigh Cycle Factory, Aansol

2636. **SHRI ROBIN SEN:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that the management of Sen-Raleigh Cycle Factory, Aansol is not negotiating with the Sen-Raleigh Employees Union which is a recognised union since long and represents overwhelming majority of workers of Sen-Raleigh factory;

(b) whether the present management is negotiating in all matters with

the Congress-led Union which is mushroom union formed in 1975 only and in collusion with this union the management is creating disturbances within factory and colony and thereby disturbing industrial peace; and

(c) whether Government will prevail local management to negotiate with the recognised union and stop unfair practices in collusion with the Congress-led Union?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) The claim of majority membership of the Sen-Raleigh Employees Union (affiliated to C.I.T.U.) has been referred to the State Government for verification.

(b) No, Sir.

(c) The management would negotiate with whatever union is recognised after verification by the State Government.

Revenues from Goa, Daman and Diu

2637. **SHRI EDUARDO FALEIRO:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state the annual income to the Central Exchequer separately from Goa, Daman and Diu in respect of port duty?

THE PRIME MINISTER (SHRI MORARJI DESAI): There is no port duty which accrues to the Central Exchequer from Goa, Daman and Diu.

Goa Administration have, however, intimated that the collection from the tax on barges plying in the inland waterways under Goa, Daman and Diu Barge Tax Act and certain other miscellaneous receipts under the Indian Steam Vessels Act amounted to Rs. 22.52 lakhs during 1976-77. Of this, Rs. 21.79 lakhs was collected in Goa, Rs. 0.22 lakhs in Daman and Rs. 0.31 lakhs in Diu.

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2638. **SHRI MADHAVRAO SCINDIA:** Will the Minister of INFORMATION AND BROADCASTING be pleased to